(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 635/18/24]

MR. CHAIRMAN: Prof. S.P. Singh Baghel; not present. Dr. L. Murugan.

## Notifications of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table:

- A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 151(E)., dated the 1st March, 2024, publishing the Press and Registration of Periodicals Rules, 2024, under Section 21 of the Press and Registration of Periodicals Act, 2023.
  - [Placed in Library. See No. L. T. 636/18/24]
- (ii) A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 364(E)., dated the 4th July, 2024, publishing the Prasar Bharati (Broadcasting Corporation of India) Deputy Director of Administration (Amendment) Recruitment Rules, 2024, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library. See No. L. T. 637/18/24]

## Reports and Accounts (2021-22 and 2022-23) of the BJEL, Kolkata, West Bengal and other related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA): Sir, I lay on the Table, under sub-section (1)(b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Birds Jute and Exports Limited (BJEL), Kolkata, West Bengal, for the year 2021- 22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Birds Jute and Exports Limited (BJEL), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) See No. L. T. 336/18/24]

## **CLARIFICATION BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, I was involved with the Governors' Conference. There was a late night communication to me with respect to Prof. S.P. Singh Baghel that someone else was to do the job. So, it may not be taken against him. There was a communication to me in writing late night that instead of Prof. S.P. Singh Baghel, someone else would be doing it. Since it came very late in the night, and I went to Rashtrapati Bhawan to attend the Governors' Conference, I could not put it in order. So, I am making that clarification.

## MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move:

"That in pursuance of clause (e) of sub-section (3) of the Section (4) of the Rubber Act, 1947 read with Rule 4(2) of the Rubber Rules, 1955, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Rubber Board in the vacancy caused due to the retirement of Shri Vinay Dinu Tendulkar from the membership of Rajya Sabha on the 28<sup>th</sup> July, 2023."

The question was put and the Motion was adopted.